

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 176-182 of 2017 in C.P. No. 43/241-242/NCLT/AHM/2017




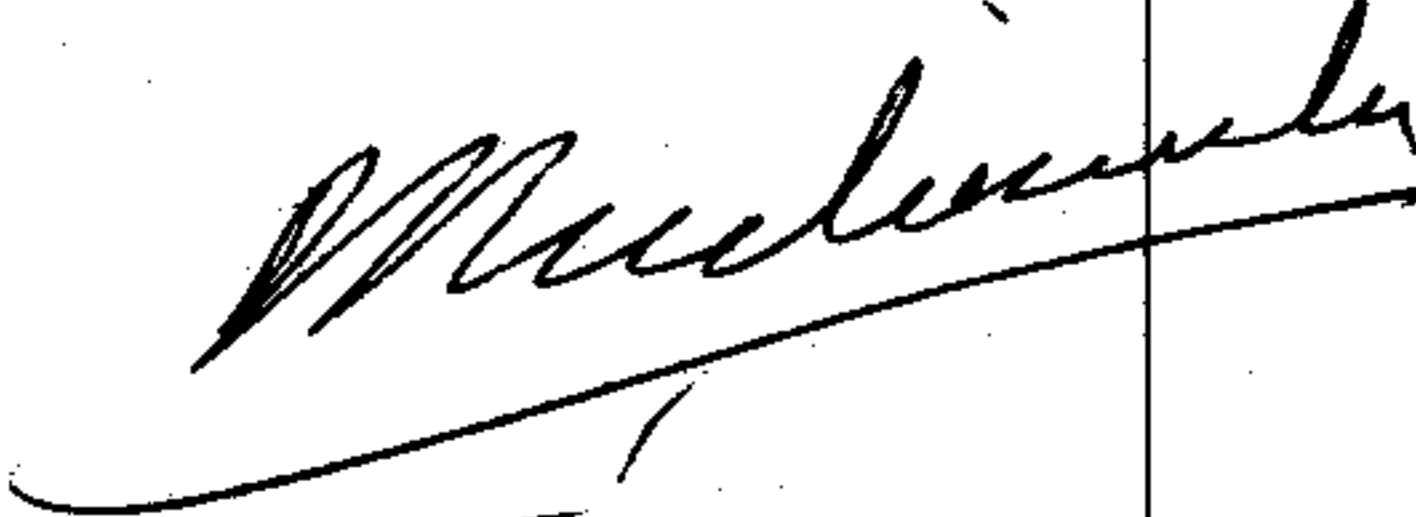
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2017**

Name of the Company: Virendra R Gandhi Ors.
V/s.
Vadilal Enterprises Pvt Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	A. R. Sheth	Adv. & Solicitor	Petitioner	
2.	Parth Contractor	Adv.	Resp	
3.	Keyur Gandhi also Raheel Patel	Adv.	Respondent	
4.	PAVAN S GODIAWALA	ADVOCATE	RESP NO. 3.	

ORDER

Learned Advocate Mr. Arjun Sheth present for Original Petitioner. Learned Advocate Mr. Keyur Gandhi with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Original Respondent. Learned Advocate Mr. Pavan Godiawala with Learned Advocate Mr. Sandeep Singhi present for Original Respondent No.3. Learned Advocate Mr. Parth Contractor present for Original Respondent.

Both sides counsels represented that they will report about the settlement process on 13.11.2017.

Hence, list the matter on 13.11.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 09th day of November, 2017.